CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI
REGIONAL BENCH
COURT No. 2

Service Tax Appeal No. 85779 of 2014

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/942/13-14 dated 09.12.2013 passed by Commissioner of Central Excise & Customs (Appeals), Nagpur)

The Executive Engineer (MEC) **Appellant**
Mechanical Division
Office of the Executive Engineer,
Mechanical Division,
Akola.

Vs.

Commissioner of Central Excise, Nagpur **Respondent**
Telangkhedi Road,
Civil Lines, Post Box No.81,
Nagpur 440 001.

Appearance:

None for the Appellant (written request for adjournment)
Shri D.M. Shinde, Authorised Representative for the Respondent

CORAM:

HON'BLE MR. S.K. MOHANTY, MEMBER (JUDICIAL)
HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

FINAL ORDER NO. **A/85168/2020**

Date of Hearing: 06.02.2020
Date of Decision: 06.02.2020

PER: S.K. MOHANTY

When the matter was called, the letter dated 06.02.2020 of Shri Shankar S. Patil, Advocate of the appellant, was placed before the Bench. The learned Advocate has stated that the appellant has opted for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and also got the SVLDRS-4 (Discharge Certificate) being No. L300120SV301795 dated 30.01.2020. However, in the said letter, the learned Advocate sought for adjournment for submission of the Discharge Certificate.

2. Considering the fact that the issue has already been settled under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, as informed by the learned Advocate, we are of the view that no purpose will be served, if the matter is adjourned further. Accordingly, the appeal is dismissed as deemed withdrawal in terms of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

(Dictated and pronounced in the open court)

(S.K. Mohanty)
Member (Judicial)

(Sanjiv Srivastava)
Member (Technical)

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